Directorate General of Foreign Trade
UdyogBhawan
DES-V Section

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The Meeting No.01/AM-18 for the licensing year 2017-18 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 13.04.2017 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	TC office, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Nand Lal, Consultant	DIPP
4.	Shri R.L.Meena, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No.25/AM-17 held on 30.03.2017 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.01/AM-18 dated 13.04.2017 was taken up for discussion and the decision taken in respect of each case is enumerated below:

MEETING NUMBER : 1/84-ALC3/2017 **MEETING DATE** : 13.04.2017

1	**Case No.:24/1/84-ALC3/2017**	Party Name:SIDWIN FABRIC PRIVATE LIMITED	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status Deferred**
	HQ File :01/84/050/00004/AM18/	RLA File :08/24/040/00314/AM16/	Lic.No/Date:0810136733 16.12.2015	Defer Date: 11.05.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 11.05.2017.			

2	**Case No.:8/4/84-ALC3/2016**	Party Name:NARASIMHA MURTHY.MR(PROP.TECHNO FLEX INDUSTRIES)	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Withdrawn**
	HQ File :01/84/050/00032/AM17/	RLA File :07/24/040/00041/AM17/	Lic.No/Date:0710109820 16.05.2016	Defer Date: 11.05.2017
	Decision: Committee considered the case as per agenda and observed that RA, Ludhiana has informed on 30.03.2017 that the Adv. Authorisation No. 0710109820 dated 16.05.2016 was issued on repeat basis as per ALC decision in meeting No. 33/84 dated 11.12.2017. Accordingly, Committee decided to **withdraw** the case. RA concern may take necessary action subject to compliance of other usual conditions.			

3	**Case No.:26/8/84-ALC3/2016**	Party Name:MTV EXPORTS	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Deferred**
	HQ File :01/84/050/00123/AM17/	RLA File :03/95/040/00137/AM17/	Lic.No/Date:0310804869 20.05.2016	Defer Date: 11.05.2017
	Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 01.02.2017 through e.mail to submit the CAD and Measurement chart of the product. The reply is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 11.05.2017.s			

4	**Case No.:15/18/84-ALC3/2016**	Party Name:UDYOGI SAFETY APPLIANCES PRIVATE LIMITED	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Approved**

HQ File :01/84/050/00296/AM17/	RLA File :02/24/040/00184/AM16/	Lic.No/Date:0210206746 09.06.2016

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to **ratify** the Advance Authorization issued in this case as per written comments of DIPP conveyed vide their U.O No.7/44/2017-TSW dated 13.04.2017 as under:
the firm has submitted the details and claimed wastage of raw material as under:-

S.No.	Item description	Wastage for export item no.1	Wastage for export item no.2	Recommended wastage
1	HDPE	6.57%	6.39%	As applied for
2	LDPE	32.66%	40%	15%

Based on information furnished by the firm, following norms are recommended:-
Export Item No.1 : Industrial Safety Helmet (Ultra Plastic Suspension)
Quantity : 1 No. (Weight – 372.75 grams ±1%)
Import Items :

S.No.	Item description	Quantity recommended
1	HDPE Granules	0.308 Kg
2	LDPE Granules	0.086 Kg
3	Master Batch	0.0025 Kg
4	Relevant thickness & density Foam	Net to net

Export Item No.2 : Industrial Safety Helmet (Ultra Textile Suspension)

Quantity: 1 No. (Weight – 372.15 grams±1%)

Import Items :

S.No.	Item description	Quantity recommended
1	HDPE Granules	0.308 Kg
2	LDPE Granules	0.086 Kg
3	Master Batch	0.0025 Kg
4	Relevant thickness Nylon Tape	Net to net
5	Relevant thickness & density Foam	Net to net

RA concern may take necessary action subject to compliance of other usual conditions..

Case No.:16/18/84-ALC3/2016	Party Name:UDYOGI INTERNATIONAL PRIVATE LIMITED	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Approved**
HQ File :01/84/050/00297/AM17/	RLA File :02/24/040/00189/AM16/	Lic.No/Date:0210206747 09.06.2016	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to **ratify**
5 the Advance Authorization issued in this case as per written comments of DIPP conveyed vide their U.O No.7/43/2017-TSW dated 12.04.2017 as under :

The firm has submitted the details and claimed wastage of raw material as under:-

S.No.	**Item description**	**Wastage for export item no.1**	**Wastage for export item no.2**	**Recommended wastage**
1	HDPE	6.57%	6.39%	As applied for
2	LDPE	32.66%	32.66%	15%

Based on information furnished by the firm, following norms are recommended:-
Export Item No. : Industrial Safety Helmet (Ultra Plastic Suspension)
Quantity: 1 No. (Weight – 372.75 grams ±1%)
Import Items :

S.No.	Item description	Quantity recommended
1	HDPE Granules	0.308 Kg
2	LDPE Granules	0.086 Kg
3	Master Batch	0.0025 Kg
4	Relevant thickness & density Foam	Net to net

RA concern may take necessary action subject to compliance of other usual conditions.

6	**Case No.:5/10/84-ALC3/2016**	Party Name:ALOK INDUSTRIES LIMITED.	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Deferred**
	HQ File :01/84/050/00181/AM17/	RLA File :03/94/040/00250/AM17/	Lic.No/Date:0310806290 15.07.2016	Defer Date: 11.05.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 08.03.2017 by post to furnish the net content of input in export, individual content quantity wise import and final product in this case. NC decided to wait for their reply. The case stands deferred for re-listing on 11.05.2017.

7	**Case No.:28/12/84-ALC3/2016**	Party Name:JPM EXPORTS PRIVATE LIMITED	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Deferred**
	HQ File :01/84/050/00219/AM17/	RLA File :02/24/040/00088/AM17/	Lic.No/Date:0210206882 10.08.2016	Defer Date: 11.05.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 07.03.2017 by post to furnish the CAD and CAM of the product in this case. NC decided to wait for their reply. The case stands deferred for re-listing on 11.05.2017.

8	**Case No.:29/12/84-ALC3/2016**	Party Name:PRIMO FASHIONS,	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Deferred**
	HQ File :01/84/050/00220/AM17/	RLA File :32/24/040/00015/AM17/	Lic.No/Date:3210077953 11.08.2016	Defer Date: 11.05.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to ask the firm to furnish the all items of CAD with specific Style nos alongwith Measurement Chart in this case. The case stands deferred for re-listing on 11.05.2017.

9	**Case No.:21/12/84-ALC3/2016**	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Deferred**
	HQ File :01/84/050/00212/AM17/	RLA File :35/24/040/00025/AM17/	Lic.No/Date:3510045009 17.08.2016	Defer Date: 11.05.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that

the firm has requested to amend/change of input "Nylon 66" with "Ten Cel A". Committee decided to refer the request to TC, Noida for their comments. The case stands deferred for re-listing on 11.05.2017.

	Case No.:23/18/84-ALC3/2016	Party Name:STAND21 EXPORTS (INDIA) PVT LTD.	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Deferred**
10	HQ File :01/84/050/00304/AM17/	RLA File :04/24/040/00082/AM17/	Lic.No/Date:0410162244 02.09.2016	Defer Date: 11.05.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued by DIPP on 22.12.2016 to the firm to furnish certain information for examination of the case. No reply received from the firm so far. NC decided to await their reply. The case stands deferred for re-listing on 11.05.2017.

	Case No.:8/18/84-ALC3/2016	Party Name:VENUS SAFETY & HEALTH PVT. LTD.,	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Deferred**
11	HQ File :01/84/050/00289/AM17/	RLA File :03/95/040/00207/AM16/	Lic.No/Date:0310807808 15.09.2016	Defer Date: 11.05.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 01.02.2017 through e-mail to furnish the manufacturing process and CAD of the product. Reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 11.05.2017.

	Case No.:35/20/84-ALC3/2016	Party Name:J.D.APPARELS PVT. LTD.	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Deferred**
12	HQ File :01/84/050/00378/AM17/	RLA File :05/23/040/00276/AM17/	Lic.No/Date:0510399815 22.09.2016	Defer Date: 11.05.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to ask the firm to furnish the manufacturing process of yarn to garments with stage wise wastage, measurement chart alongwith CAD of the product in this case. The case stands deferred for re-listing on 11.05.2017.

	Case No.:26/20/84-ALC3/2016	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Deferred**
13	HQ File :01/84/050/00369/AM17/	RLA File :05/24/040/00311/AM17/	Lic.No/Date:0510399975 03.10.2016	Defer Date: 11.05.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 11.05.2017.

14	**Case No.:29/20/84-ALC3/2016**	Party Name:AMRITT INDIA ASSOCIATES PRIVATE LIMITED	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Deferred**
	HQ File :01/84/050/00372/AM17/	RLA File :05/23/040/00090/AM17/	Lic.No/Date:0510399970 03.10.2016	Defer Date: 11.05.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 08.03.2017 through by post to furnish the justification of requirement of higher wastage in this case. NC decided to wait for their reply. The case stands deferred for re-listing on 11.05.2017.

15	**Case No.:6/18/84-ALC3/2016**	Party Name:PREMIER FINE LINENS PRIVATE LIMITED,	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Deferred**
	HQ File :01/84/050/00287/AM17/	RLA File :32/24/040/00021/AM17/	Lic.No/Date:3210077997 04.10.2016	Defer Date: 11.05.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 01.02.2017 through email to furnish the stage wise wastage, manufacturing flow chart and CAD of all made up of the product. The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 11.05.2017.

16	**Case No.:62/20/84-ALC3/2016**	Party Name:CONNOISSEUR FASHIONS	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Deferred**
	HQ File :01/84/050/00405/AM17/	RLA File :04/24/040/00114/AM17/	Lic.No/Date:0410162348 05.10.2016	Defer Date: 11.05.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to ask the firm to furnish the CAD/CAM, Measurement chart, Manufacturing process alongwith stage wise wastage of the product in this case. The case stands deferred for re-listing on 11.05.2017.

17	**Case No.:24/20/84-ALC3/2016**	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Deferred**
	HQ File :01/84/050/00367/AM17/	RLA File :05/24/040/00313/AM17/	Lic.No/Date:0510400059 06.10.2016	Defer Date: 11.05.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 11.05.2017.

18	**Case No.:30/20/84-ALC3/2016**	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Deferred**
	HQ File :01/84/050/00373/AM17/	RLA File :05/24/040/00323/AM17/	Lic.No/Date:0510400110 17.10.2016	Defer Date: 11.05.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 11.05.2017.

19	**Case No.:33/20/84-ALC3/2016**	Party Name:SIPL TEXTILES PVT.LTD.	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Deferred**
	HQ File	RLA File	Lic.No/Date:0510400157	Defer Date:

:01/84/050/00376/AM17/	:05/24/040/00315/AM17/	19.10.2016	11.05.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 01.02.2017 through e-mail to furnish the justification of higher wastage of the product. The reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 11.05.2017.

20	**Case No.:16/20/84-ALC3/2016**	Party Name:SUPREME NONWOVEN INDUSTRIES PVT LTD	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Approved**
	HQ File :01/84/050/00359/AM17/	RLA File :03/95/040/00553/AM17/	Lic.No/Date:0310808585 20.10.2016	

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to **ratify** the Advance Authorization issued in this case as per written comments of DIPP conveyed vide their U.O No.7/42/2017-TSW dated 06.04.2017 as under :

Export Item: Article made of Non Woven Fabric (Polyester) namely Filter Bags of Polyester non Woven Fabric

Quantity : 2709.290Kg

Import Item : Polyester Staple Fibre

Quantity : 3116 Kg

RA concern may take necessary action subject to compliance of other usual conditions.

21	**Case No.:22/20/84-ALC3/2016**	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Deferred**
	HQ File :01/84/050/00365/AM17/	RLA File :05/24/040/00348/AM17/	Lic.No/Date:0510400240 24.10.2016	Defer Date: 11.05.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 01.02.2017 through e-mail to furnish the CAD, Justification of fabric requirement of the product. The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 11.05.2017.

22	**Case No.:36/20/84-ALC3/2016**	Party Name:ARVIND LIMITED	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Deferred**
	HQ File :01/84/050/00379/AM17/	RLA File :08/24/040/00297/AM17/	Lic.No/Date:0810138963 25.10.2016	Defer Date: 11.05.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to ask the firm to appear before NC on 13.04.2017 to explain their case alongwith photograph of manufacturing process and stage wise wastage of the product in this case. The case stands deferred for re-listing on 11.05.2017.

23	**Case No.:5/16/84-ALC3/2016**	Party Name:BUILDMET FIBRES PVT LTD.,	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Deferred**
	HQ File	RLA File	Lic.No/Date:0710110601	Defer Date:

	:01/84/050/00279/AM17/	:07/24/040/00234/AM17/	28.10.2016	11.05.2017

Decision : Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Bangalore. NC decided to call the three set of application from RA, Bangalore. The case stands deferred for re-listing on 11.05.2017.

24	**Case No.:21/20/84-ALC3/2016**	Party Name:JIVA DESIGNS (P) LTD.,	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Deferred**
	HQ File :01/84/050/00364/AM17/	RLA File :05/23/040/00350/AM17/	Lic.No/Date:0510400316 28.10.2016	Defer Date: 11.05.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 01.02.2017 to furnish the CAD of the product. Reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 11.05.2017.

25	**Case No.:23/22/84-ALC3/2016**	Party Name:FRONTIER PROTECTIVEWEAR PRIVATE LIMITED	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Deferred**
	HQ File :01/84/050/00429/AM17/	RLA File :02/24/040/00148/AM17/	Lic.No/Date:0210207131 11.11.2016	Defer Date: 11.05.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 11.05.2017.

26	**Case No.:19/1/84-ALC3/2017**	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Deferred**
	HQ File :01/84/050/00536/AM17/	RLA File :05/28/095/00032/AM17/	Lic.No/Date:0510400403 11.11.2016	Defer Date: 11.05.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 11.05.2017.

27	**Case No.:14/18/84-ALC3/2016**	Party Name:BUILDMET FIBRES PVT LTD.,	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Deferred**
	HQ File :01/84/050/00295/AM17/	RLA File :07/24/040/00252/AM17/	Lic.No/Date:0710110678 23.11.2016	Defer Date: 11.05.2017

Decision : Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Bangalore. The case stands deferred for re-listing on 11.05.2017.

28	**Case No.:50/20/84-ALC3/2016**	Party Name:HIGH PERFORMANCE TEXTILES PVT.LTD.	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Deferred**
	HQ File :01/84/050/00393/AM17/	RLA File :05/23/040/00356/AM17/	Lic.No/Date:0510400451 24.11.2016	Defer Date: 11.05.2017

	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to ask the firm to furnish the net content of each items of export in this case. The case stands deferred for re-listing on 11.05.2017.			

29	**Case No.:37/22/84-ALC3/2016**	Party Name:SURYA TEXTECH,	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Deferred**
	HQ File :01/84/050/00443/AM17/	RLA File :22/24/040/00077/AM17/	Lic.No/Date:2210015599 24.11.2016	Defer Date: 11.05.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida and DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 11.05.2017.			

30	**Case No.:29/22/84-ALC3/2016**	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Deferred**
	HQ File :01/84/050/00435/AM17/	RLA File :02/24/040/00164/AM17/	Lic.No/Date:0210207157 25.11.2016	Defer Date: 11.05.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to ask the firm to furnish the CAD/CAM, Measurement Chart alongwith stage wise wastage in this case. The case stands deferred for re-listing on 11.05.2017.			

31	**Case No.:18/1/84-ALC3/2017**	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Deferred**
	HQ File :01/84/050/00535/AM17/	RLA File :05/28/095/00042/AM17/	Lic.No/Date:0510400481 25.11.2016	Defer Date: 11.05.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 11.05.2017.			

32	**Case No.:6/22/84-ALC3/2016**	Party Name:TECHFAB (INDIA) INDUSTRIES LTD	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Deferred**
	HQ File :01/84/050/00412/AM17/	RLA File :03/95/040/00646/AM17/	Lic.No/Date:0310809395 29.11.2016	Defer Date: 11.05.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida and DIPP for their comments. NC decided to ask the firm to furnish the net content of each items in exports in this case. The case stands deferred for re-listing on 11.05.2017.			

33	**Case No.:22/22/84-ALC3/2016**	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Deferred**
	HQ File :01/84/050/00428/AM17/	RLA File :02/24/040/00168/AM17/	Lic.No/Date:0210207159 30.11.2016	Defer Date: 11.05.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that			

the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to ask the firm to furnish the CAD/CAM, Measurement Chart alongwith stage wise wastage in this case. The case stands deferred for re-listing on 11.05.2017.

34	**Case No.:53/20/84-ALC3/2016**	Party Name:NOORVEER CREATIONS PVT. LTD	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Approved**
	HQ File :01/84/050/00396/AM17/	RLA File :05/24/040/00424/AM17/	Lic.No/Date:0510400550 30.11.2016	
	Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. RA concern may take necessary action subject to compliance of other usual conditions.			

35	**Case No.:51/20/84-ALC3/2016**	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Deferred**
	HQ File :01/84/050/00394/AM17/	RLA File :05/24/040/00412/AM17/	Lic.No/Date:0510400555 30.11.2016	Defer Date: 11.05.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 11.05.2017.			

36	**Case No.:54/20/84-ALC3/2016**	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Deferred**
	HQ File :01/84/050/00397/AM17/	RLA File :05/24/040/00404/AM17/	Lic.No/Date:0510400554 30.11.2016	Defer Date: 11.05.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 11.05.2017.			

37	**Case No.:61/20/84-ALC3/2016**	Party Name:LINK UP TEXTILES LIMITED	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Deferred**
	HQ File :01/84/050/00404/AM17/	RLA File :04/24/040/00156/AM17/	Lic.No/Date:0410162530 01.12.2016	Defer Date: 11.05.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and observed that firm has been requested to furnish the sketch, CAD/CAM and measurement chart of the product in this case. The case stands deferred for re-listing on 11.05.2017.			

38	**Case No.:20/1/84-ALC3/2017**	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Deferred**
	HQ File :01/84/050/00537/AM17/	RLA File :05/28/095/00046/AM17/	Lic.No/Date:0510400565 01.12.2016	Defer Date: 11.05.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. The case stands			

deferred for re-listing on 11.05.2017.

39	**Case No.:59/20/84-ALC3/2016**	Party Name:EXEL SOURCING COMPANY,	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Deferred**
	HQ File :01/84/050/00402/AM17/	RLA File :32/24/040/00029/AM17/	Lic.No/Date:3210078045 02.12.2016	Defer Date: 11.05.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and observed that firm has been requested to furnish the sketch, CAD/CAM and measurement chart of the product in this case. The case stands deferred for re-listing on 11.05.2017.

40	**Case No.:25/22/84-ALC3/2016**	Party Name:EDCONS EXPORTS (P) LTD.	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Deferred**
	HQ File :01/84/050/00431/AM17/	RLA File :02/24/040/00178/AM17/	Lic.No/Date:0210207182 07.12.2016	Defer Date: 11.05.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter issued by DIPP on 15.02.2017 to the firm to furnish certain information. No reply received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 11.05.2017.

41	**Case No.:58/20/84-ALC3/2016**	Party Name:JAI COTTON	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Deferred**
	HQ File :01/84/050/00401/AM17/	RLA File :32/24/040/00030/AM17/	Lic.No/Date:3210078047 07.12.2016	Defer Date: 11.05.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 02.02.2017 to furnish the justification higher wastage and measurement chart of the product. Reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 11.05.2017.

42	**Case No.:27/22/84-ALC3/2016**	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Deferred**
	HQ File :01/84/050/00433/AM17/	RLA File :05/24/040/00413/AM17/	Lic.No/Date:0510400683 08.12.2016	Defer Date: 11.05.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 11.05.2017.

43	**Case No.:31/22/84-ALC3/2016**	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Deferred**
	HQ File :01/84/050/00437/AM17/	RLA File :05/24/040/00439/AM17/	Lic.No/Date:0510400698 09.12.2016	Defer Date: 11.05.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 11.05.2017.

44	**Case No.:18/22/84-ALC3/2016**	Party Name:RADIANT EXPORTS	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Deferred**
	HQ File :01/84/050/00424/AM17/	RLA File :05/24/040/00450/AM17/	Lic.No/Date:0510400715 13.12.2016	Defer Date: 11.05.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the firm's reply has been received and same is being sent to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 11.05.2017.			

45	**Case No.:15/22/84-ALC3/2016**	Party Name:ALPINE APPARELS PVT.LTD.	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Deferred**
	HQ File :01/84/050/00421/AM17/	RLA File :05/23/040/00428/AM17/	Lic.No/Date:0510400798 14.12.2016	Defer Date: 11.05.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to ask the firm to furnish the CAD/CAM, Measurement Chart alongwith Sketch in this case. The case stands deferred for re-listing on 11.05.2017.			

46	**Case No.:34/22/84-ALC3/2016**	Party Name:KANPUR PLASTIPACK LTD	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Deferred**
	HQ File :01/84/050/00440/AM17/	RLA File :06/24/040/00029/AM17/	Lic.No/Date:0610038507 20.12.2016	Defer Date: 11.05.2017
	Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 11.05.2017.			

47	**Case No.:26/22/84-ALC3/2016**	Party Name:JIVA DESIGNS (P) LTD.,	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Deferred**
	HQ File :01/84/050/00432/AM17/	RLA File :05/23/040/00454/AM17/	Lic.No/Date:0510400895 21.12.2016	Defer Date: 11.05.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to ask the firm to furnish the CAD/CAM, Measurement Chart alongwith Sketch in this case. The case stands deferred for re-listing on 11.05.2017.			

48	**Case No.:23/1/84-ALC3/2017**	Party Name:MULBERRY SILKS LIMITED	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Approved**
	HQ File :01/84/050/00003/AM18/	RLA File :07/24/040/00267/AM17/	Lic.No/Date:0710110830 22.12.2016	
	Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms on Repeat basis with AA No.0710104426 dated 23.05.2014 which was decided by NC in its Meeting No.4/84 dated 10.07.2014.			

RA concern may take necessary action subject to compliance of other usual conditions.

49	**Case No.:7/22/84-ALC3/2016**	Party Name:RICHA & CO	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Deferred**
	HQ File :01/84/050/00413/AM17/	RLA File :05/24/040/00476/AM17/	Lic.No/Date:0510400978 28.12.2016	Defer Date: 11.05.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the reply of the deficiency letter sent to the firm on 07.03.2017 received on 11.04.2017 and sent to TC, Noida for comments. The case stands deferred for re-listing on 11.05.2017.

50	**Case No.:28/22/84-ALC3/2016**	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Deferred**
	HQ File :01/84/050/00434/AM17/	RLA File :05/24/040/00466/AM17/	Lic.No/Date:0510400973 28.12.2016	Defer Date: 11.05.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was requested to furnish the justification for higher wastage. Reply of the firm received and examined. The case stands deferred for re-listing on 11.05.2017.

51	**Case No.:39/22/84-ALC3/2016**	Party Name:FLEXITUFF INTERNATIONAL LTD	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Approved**
	HQ File :01/84/050/00445/AM17/	RLA File :11/24/040/00003/AM17/	Lic.No/Date:1110028251 30.12.2016	

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to **ratify** the Advance Authorization as applied for import product 1 and as per General Packing Policy for import Items o. 2.
RA concern may take necessary action subject to compliance of other usual conditions.

52	**Case No.:35/22/84-ALC3/2016**	Party Name:RAHMAN INDUSTRIES LTD	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Approved**
	HQ File :01/84/050/00441/AM17/	RLA File :06/24/040/00033/AM17/	Lic.No/Date:0610038523 02.01.2017	

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to **ratify** the Advance Authorization issued in this case as per written comments of DIPP conveyed vide their U.O No.7/71/2017-TSW dated 12.04.2017 as under :
Export Item: Gents shoes with upper composition leather & PU sole (weight of sole 850gms (40,000 pairs)
Quantity : 1 pair

S.No.	Import Item	Quantity
1.	Synthetic lining	1.75 Sq. foot
2.	Thermoplastic Sheets for (1) counter	0.014 Sq. mt.
3.	Sheet for making insole	0.05 Sq. mt.
4.	Thermoplastic cement rod (Polyester)	0.011 Kg

5.	Polyol	0.515 Kg
6.	Isocynate	0.38335 Kg
7.	Catalyst	0.04505 Kg
8.	Pigment Paste	0.02635 Kg
9.	Release Agent	0.03825 Kg
10.	Toe caps (composite)	Net to net
11.	Microfibre leather / synthetic leather	Net to net

RA concern may take necessary action subject to compliance of other usual conditions.

53	**Case No.:14/22/84-ALC3/2016**	Party Name:P.K.OVERSEAS	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Deferred**
	HQ File :01/84/050/00420/AM17/	RLA File :05/24/040/00488/AM17/	Lic.No/Date:0510401065 03.01.2017	Defer Date: 11.05.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments as per NC decision. The case stands deferred for re-listing on 11.05.2017

54	**Case No.:36/22/84-ALC3/2016**	Party Name:THREADS (INDIA) LIMITED	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Deferred**
	HQ File :01/84/050/00442/AM17/	RLA File :06/24/040/00034/AM17/	Lic.No/Date:0610038524 03.01.2017	Defer Date: 11.05.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 11.05.2017.

55	**Case No.:38/22/84-ALC3/2016**	Party Name:FLEXITUFF INTERNATIONAL LTD	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Approved**
	HQ File :01/84/050/00444/AM17/	RLA File :11/24/040/00004/AM17/	Lic.No/Date:1110028253 04.01.2017	

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to **ratify** the Advance Authorization as applied for import product 1 and as per General Packing Policy for import Items o. 2.

RA concern may take necessary action subject to compliance of other usual conditions.

56	**Case No.:11/22/84-ALC3/2016**	Party Name:GAURAV INTERNATIONAL	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Deferred**
	HQ File :01/84/050/00417/AM17/	RLA File :05/23/040/00486/AM17/	Lic.No/Date:0510401086 04.01.2017	Defer Date: 11.05.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 11.05.2017.

57	**Case No.:10/22/84-ALC3/2016**	Party Name:RICHA & CO	Meet No/Date:1/84-	**Status:**

			ALC3/2017 13.04.2017	**Deferred**
	HQ File :01/84/050/00416/AM17/	RLA File :05/24/040/00500/AM17/	Lic.No/Date:0510401095 05.01.2017	Defer Date: 11.05.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 11.05.2017.			

58	**Case No.:22/1/84-ALC3/2017**	Party Name:RICHA & CO	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status:** **Deferred**
	HQ File :01/84/050/00002/AM18/	RLA File :05/24/040/00521/AM17/	Lic.No/Date:0510401266 12.01.2017	Defer Date: 11.05.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 11.05.2017.			

59	**Case No.:11/1/84-ALC3/2017**	Party Name:GAURAV INTERNATIONAL	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status:** **Deferred**
	HQ File :01/84/050/00528/AM17/	RLA File :05/23/040/00495/AM17/	Lic.No/Date:0510401325 17.01.2017	Defer Date: 11.05.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 11.05.2017.			

60	**Case No.:14/1/84-ALC3/2017**	Party Name:RICHA & CO	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status:** **Approved**
	HQ File :01/84/050/00531/AM17/	RLA File :05/24/040/00526/AM17/	Lic.No/Date:0510401328 17.01.2017	
	Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. RA concern may take necessary action subject to compliance of other usual conditions.			

61	**Case No.:12/1/84-ALC3/2017**	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status:** **Deferred**
	HQ File :01/84/050/00529/AM17/	RLA File :05/24/040/00530/AM17/	Lic.No/Date:0510401345 19.01.2017	Defer Date: 11.05.2017
	Decision : Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Bangalore. NC decided to call the three set of application from CLA, Delhi. The case stands deferred for re-listing on 11.05.2017.			

62	**Case No.:16/1/84-ALC3/2017**	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status:** **Deferred**

	HQ File :01/84/050/00533/AM17/	RLA File :05/24/040/00529/AM17/	Lic.No/Date:0510401344 19.01.2017	Defer Date: 11.05.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. The comments of TA is awaited. The case stands deferred for re-listing on 11.05.2017.			

	Case No.:9/1/84-ALC3/2017	Party Name:H. R. FAB	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Approved**
63	HQ File :01/84/050/00526/AM17/	RLA File :52/24/040/00069/AM17/	Lic.No/Date:5210042154 27.01.2017	
	Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to **ratify** the norms in respect of the Advance Authorisation issued in this case by allowing 5% wastage on net content in the export product. RA concern may take necessary action subject to compliance of other usual conditions.			

	Case No.:15/1/84-ALC3/2017	Party Name:SHOREWALA GLOBAL INDUSTRIES PVT.LTD.,(FORMERLY	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Deferred**
64	HQ File :01/84/050/00532/AM17/	RLA File :05/24/040/00534/AM17/	Lic.No/Date:0510401395 27.01.2017	Defer Date: 11.05.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 11.05.2017.			

	Case No.:17/1/84-ALC3/2017	Party Name:RICHA & CO	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Deferred**
65	HQ File :01/84/050/00534/AM17/	RLA File :05/24/040/00548/AM17/	Lic.No/Date:0510401405 30.01.2017	Defer Date: 11.05.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 11.05.2017.			

	Case No.:3/1/84-ALC3/2017	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Deferred**
66	HQ File :01/84/050/00520/AM17/	RLA File :05/24/040/00541/AM17/	Lic.No/Date:0510401433 31.01.2017	Defer Date: 11.05.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 11.05.2017.			

67	**Case No.:1/1/84-ALC3/2017**	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Deferred**
	HQ File :01/84/050/00518/AM17/	RLA File :05/24/040/00550/AM17/	Lic.No/Date:0510401457 02.02.2017	Defer Date: 11.05.2017

	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 11.05.2017.			

68	**Case No.:2/1/84-ALC3/2017**	Party Name:GAURAV INTERNATIONAL	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Deferred**
	HQ File :01/84/050/00519/AM17/	RLA File :05/23/040/00529/AM17/	Lic.No/Date:0510401499 03.02.2017	Defer Date: 11.05.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 11.05.2017.			

69	**Case No.:10/1/84-ALC3/2017**	Party Name:HIGH PERFORMANCE TEXTILES PVT.LTD.	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Deferred**
	HQ File :01/84/050/00527/AM17/	RLA File :05/23/040/00525/AM17/	Lic.No/Date:0510401497 03.02.2017	Defer Date: 11.05.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 11.05.2017.			

70	**Case No.:5/1/84-ALC3/2017**	Party Name:GAURAV INTERNATIONAL	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Approved**
	HQ File :01/84/050/00522/AM17/	RLA File :05/23/040/00540/AM17/	Lic.No/Date:0510401601 10.02.2017	
	Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. RA concern may take necessary action subject to compliance of other usual conditions..			

71	**Case No.:6/1/84-ALC3/2017**	Party Name:GAURAV INTERNATIONAL	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Deferred**
	HQ File :01/84/050/00523/AM17/	RLA File :05/23/040/00543/AM17/	Lic.No/Date:0510401636 14.02.2017	Defer Date: 11.05.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 11.05.2017.			

72	**Case No.:13/1/84-ALC3/2017**	Party Name:PEARLGLOBAL INDUSTRIES LIMITED	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Deferred**
	HQ File :01/84/050/00530/AM17/	RLA File :05/24/040/00579/AM17/	Lic.No/Date:0510401635 14.02.2017	Defer Date: 11.05.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait			

for their comments. The case stands deferred for re-listing on 11.05.2017.

73	**Case No.:8/1/84-ALC3/2017**	Party Name:FASHION ACCESSORIES	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Deferred**
	HQ File :01/84/050/00525/AM17/	RLA File :05/23/040/00541/AM17/	Lic.No/Date:0510401661 15.02.2017	Defer Date: 11.05.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 11.05.2017.

74	**Case No.:7/1/84-ALC3/2017**	Party Name:GAURAV INTERNATIONAL	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Approved**
	HQ File :01/84/050/00524/AM17/	RLA File :05/23/040/00555/AM17/	Lic.No/Date:0510401728 20.02.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.
RA concern may take necessary action subject to compliance of other usual conditions.

75	**Case No.:4/1/84-ALC3/2017**	Party Name:MEHTA STONE CONSORTIUM	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Rejected**
	HQ File :01/84/050/00521/AM17/	RLA File :05/24/040/00563/AM17/	Lic.No/Date:0510401793 27.02.2017	

Decision : The Committee considered the case as per agenda alongwith other relevant papers and noted that the ITC(HS) code of the export product in not correct. Therefore, Committee decided to **reject** the case. RA concern may take necessary action subject to compliance of other usual conditions..

76	**Case No.:21/1/84-ALC3/2017**	Party Name:AVATAAR HOME FASHION PRIVATE LIMITED	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Deferred**
	HQ File :01/84/050/00001/AM18/	RLA File :32/24/040/00040/AM17/	Lic.No/Date:3210078125 15.03.2017	Defer Date: 11.05.2017

Decision : Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Bangalore. NC decided to call the three set of application from RA, Coimbatore. The case stands deferred for re-listing on 11.05.2017.

77	**Case No.:25/1/84-ALC3/2017**	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:1/84-ALC3/2017 13.04.2017	**Status: Deferred**
	HQ File :01/84/050/00005/AM18/	RLA File :05/24/040/00007/AM18/	Lic.No/Date:0510402195 10.04.2017	Defer Date: 11.05.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. The comments of TA is awaited. The case stands deferred for re-listing on 11.05.2017.

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Case No.1	M/s Radnik Exports, New Delhi
NC Meeting No. 01/AM18 dated 13.04.2017	F.No.01/84/171/00309/AM17/DES-V
RA F.No.05/27/039/00021/AM-14 Dt.28.10.2013	Annual Advance Authorisation No.0510370188 dt 01.11.2013
Fixation of norms for the export product – Ladies Blouse with tightening at bottom (Style JT-125), manufactured out of 100% viscose woven dyed fabric, width 56", GSM 78+/-10% in respect of Annual Advance Authorization No. 0510370188 dated 01.11.2013	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 10.03.2017 for fixation of norms in respect of Annual Advance Authorization No. 0510370188 dated 01.11.2013. Accordingly, NC decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for as per CAD/CAM and other details provided by the firm. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.	

(79)

Case No.2	M/s Radnik Exports, New Delhi
NC Meeting No. 01/AM18 dated 13.04.2017	F.No.01/84/171/00308/AM17/DES-V
RA F.No.05/27/039/00021/AM-14 Dt.28.10.2013	Annual Advance Authorisation No.0510370188 dt 01.11.2013
Fixation of norms for the export product – Ladies Blouse with tightening at bottom (Style JT-125), manufactured out of 100% viscose woven dyed fabric, width 53", GSM 77+/-10% in respect of Annual Advance Authorization No. 0510370188 dated 01.11.2013.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 10.03.2017 for fixation of norms in respect of Annual Advance Authorization No. 0510370188 dated 01.11.2013. Accordingly, NC decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for as per CAD/CAM and other details provided by the firm. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.	

(80)

Case No.3	M/s Radnik Exports, New Delhi
NC Meeting No. 01/AM18 dated 13.04.2017	F.No.01/84/171/00307/AM17/DES-V
RA F.No.05/27/039/00021/AM-14 Dt.28.10.2013	Annual Advance Authorisation No.0510370188 dt 01.11.2013
Fixation of norms for the export product – Other Outer Garment –Ladies Top (Style:Cible), manufactured out of 100% Polyester woven dyed fabric, width 56", GSM 125+/-10% in respect of Annual Advance Authorization No. 0510370188 dated 01.11.2013	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 10.03.2017 for fixation of norms in respect of Annual Advance Authorization No. 0510370188 dated 01.11.2013 Accordingly, NC decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for as per CAD/CAM and other details provided by the firm. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.	

(81)

Case No.4	M/s Radnik Exports, New Delhi
NC Meeting No. 01/AM18 dated 13.04.2017	F.No.01/84/171/00303/AM17/DES-V
RA F.No.05/27/039/00005/AM-15 Dt. 08.07.2014	Annual Advance Authorisation No.0510390128 dt 05.08.2014
Fixation of norms for the export product – Other Outer Garment –Ladies Top manufactured out of 88% Cotton 12% viscose woven dyed fabric w3ith embroidery width 125cm, GSM130+/-10% (Style: Mikki Top) in respect of Annual Advance Authorization No. 0510370188 dated 01.11.2013.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 10.03.2017 for fixation of norms in respect of Annual Advance Authorization No. 0510390128 dated 05.08.2014. Accordingly, NC decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for as per CAD/CAM and other details provided by the firm. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.	

(82)

Case No.5	M/s. Radnik Exports
NC Meeting No. 01/AM18 dated 13.04.2017	File No. 01/84/162/00304/AM-17/DES-V
RA. F.No. 05/27/039/021/AM14	Annual Advance Authorisation No.0510370188 dt 01.11.2013
Fixation of norms for the export product – Ladies Blouse with tightening at bottom (Style PC Zingo Blouse) manufactured out of 91% Silk 9% metalized fibre woven fabric, width 43" (Cuttable width 40"), GSM31 +/- 10% in respect of Annual Advance Authorization No. 0510370188 dated 01.11.2013.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 10.03.2017 for fixation of norms in respect of Annual Advance Authorization No. 0510370188 dated 01.11.2013. NC also observed that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 11.05.2017.	

(83)

Case No.6	M/s Radnik Exports, New Delhi
NC Meeting No. 01/AM18 dated 13.04.2017	F.No.01/84/171/00305/AM17/DES-V
RA F.No.05/27/039/00021/AM-14 Dt.28.10.2013	Annual Advance Authorisation No.0510370188 dt 01.11.2013
Fixation of norms for the export product – Other Outer Garment –Ladies Top manufactured out of 100% Polyester woven dyed fabric, finished width 56" (cuttable width 54"), GSM 125+/-10%, (Style No.10116493) in respect of Annual Advance Authorization No. 0510370188 dated 01.11.2013	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 10.03.2017 for fixation of norms in respect of Annual Advance Authorization No. 0510370188 dated 01.11.2013. Accordingly, NC decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for as per CAD/CAM and other details provided by the firm. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.	

(84)

Case No.7	M/s Radnik Exports, New Delhi
NC Meeting No. 01/AM18 dated 13.04.2017	F.No.01/84/171/00306/AM17/DES-V
RA F.No.05/27/039/00021/AM-14 Dt.28.10.2013	Annual Advance Authorisation No.0510370188 dt 01.11.2013
Fixation of norms for the export product – Girls Dress, Mfd out of 100% cotton woven printed fabric, width 136 cms, GSM 76 +/-10%, (Style No. # Bellis) in respect of Annual Advance Authorization No. 0510370188 dated 01.11.2013	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 10.03.2017 for fixation of norms in respect of Annual Advance Authorization No. 0510370188 dated 01.11.2013. Accordingly, NC decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for as per CAD/CAM and other details provided by the firm. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.	

(85)

Case No.8	M/s Radnik Exports, New Delhi
NC Meeting No. 01/AM18 dated 13.04.2017	F.No.01/84/171/00310/AM17/DES-V
RA F.No.05/27/039/00021/AM-14 dt.28.10.2013	Annual Advance Authorisation No.0510370188 dt 01.11.2013
Fixation of norms for the export product – Other Outer Garment –Ladies Top Mfd out of 100% Rayon (Style#CT-829) Embroidery Woven Fabric, width 125 cms, GSM120 +/-10% in respect of Annual Advance Authorization No. 0510370188 dated 01.11.2013	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 10.03.2017 for fixation of norms in respect of Annual Advance Authorization No. 0510370188 dated 01.11.2013. Accordingly, NC decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for as per CAD/CAM and other details provided by the firm. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.	

(86)

Case No.09	M/s Orient Fashions Exports (India)Pvt.Ltd.
NC Meeting No. 01/AM-18 dt. 13-04-2017	File No. 01/84/162/003/AM18/DES-V
Fixation of norms for export product (1) Girls Dress in 60% Cotton Supima 40% Modal Knitted Printed Fabrics (Upper Part), GSM : 180 +/- 10% (Variation) Style No : 844904 and 100% Rayon Solid Dyed Woven Fabrics (Lower Part), GSM : 152 +/- 10% (Variation) (2) Girls Dress in 60% Cotton Supima 40% Modal Knitted Solid Dyed Fabrics (Upper Part), GSM : 180 +/- 10% (Variation) and 99% Rayon 01% Lurex Yarn Dyed Woven Fabrics (Lower Part), GSM : 142 +/- 10% (Variation) Style No : 844904 against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.	
Decision: Vide their letter dated 03-04-2017 M/s. Orient Fashions Exports (India)Pvt.Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

(87)

Case No.10	M/s Radnik Exports, New Delhi
NC Meeting No. 01/AM18 dated 13.04.2017	F.No.01/84/171/00311/AM17/DES-V
RA F.No.05/27/039/00021/AM-14 Dt.28.10.2013	Annual Advance Authorisation No.0510370188 dt 01.11.2013
Fixation of norms for the export product – 1. Ladies Shirt Mfd out of 100% Silk Woven Printed fabric finished, width 42" (cuttable 40"), GSM 34 +/-10%, 2. Ladies divided skirt, Mfd out of 100% Silk Woven Printed/dyed fabric finished, width 42" (cuttable 40"), GSM 34 and 3. Ladies Shirt Mfd out of 100% Silk Woven Printed fabric finished, width 42" (cuttable 40"), GSM 34 in respect of Annual Advance Authorization No. 0510370188 dated 01.11.2013	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 10.03.2017 for fixation of norms in respect of Annual Advance Authorization No. 0510370188 dated 01.11.2013. Accordingly, NC decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for as per CAD/CAM and other details provided by the firm. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.	

(88)

Case No.11	M/s Radnik Exports, New Delhi
NC Meeting No. 01/AM18 dated 13.04.2017	F.No.01/84/171/00312/AM17/DES-V
RA F.No.05/27/039/00005/AM-15 Dt. 08.07.2014	Annual Advance Authorisation No.0510390128 dt 05.08.2014
Fixation of norms for the export product – Other Outer Garments Ladies Top (Mfd out of 100% Polyester woven fabric, width 56", GSM 100+/- 10% (Style : Camelia) in respect of Annual Advance Authorization No. 0510370188 dated 01.11.2013	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 10.03.2017 for fixation of norms in respect of Annual Advance Authorization No. No.0510390128 dt 05.08.2014. NC also observed that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 11.05.2017.	

(89)

Case No.1 2	M/s. Shankar Packagings
Meeting No.01/AM18 dated 13.04.2017	File No. 01/84/050/00033/AM-17/DES-V
RA. F.No. 03/95/040/00905/AM16	
Modification of norms in respect of Advance Authorization No. 0310804041 dated 20.04.2016) in respect of Annual Advance Authorization No. 0510370188 dated 01.11.2013.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and Committee agreed with the Firm's request to modify the input for items No. 9 viz Relevant UV Stabiliser Master Batch as 2% of Resin content in the Export Product which was decided by NC in its meeting 13/84 dated 29.09.2016 against the above said Adv. Authorisation. RA concern may take necessary action subject to compliance of other usual conditions.	

(90)

Case No. 13	M/s. Stand21 Exports (India) Pvt. Ltd.
Meeting No.01/AM18 dated 13.04.2017	File No.01/84/050/260/AM-12/DES-V
RA. F.No. 04/24/040/00218/AM12	
Fixation of norms for export product "Shoes (Full Shoes Mens) against the Advance Authorization No. 0410129701 dated 21.10.2011.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the	

details submitted in this case and observed that the firm has requested for fixation of norms as their case was rejected by NC in its meeting No. 37/84 dated 15.12.2011. Committee also observed that the case has been referred to DIPP on 02.02.2017 for examine /comments of the case. NC decided to wait for their comments. The case stands deferred for re-listing on 11.05.2017.

(91)

Case No. 14	M/s. Violet Apparels Pvt. Ltd.
Meeting No.01/AM18 dated 13.04.2017	File No.01/84/050/00398/AM-13/DES-V
RA. F.No. 05/24/040/00371/AM13	
Fixation of norms for export product "Shoes (Full Shoes Mens) against the Annual Advance Authorization No. 0510341894 dated 28.12.2012.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested for fixation of norms as their case was rejected by NC in its meeting No. 02/84 dated 28.12.2012. NC decided to defer the case for re-listing on 11.05.2017.	

(92)

Case No. 15	M/s. JPM Exports Pvt. Ltd.
Meeting No.01/AM18 dated 13.04.2017	File No.01/84/50/00176/AM-16/DES-V
RA. F.No. 02/24/040/00085/AM16	
Fixation of norms in respect of Advance Authorization No. 0210206023 dated 29.07.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 19.09.2016 to furnish the CAD and sample of the product. The reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 11.05.2017.	

(93)

Case No. 16	M/s. Loyal Textiles Mills Ltd.
Meeting No.01/AM18 dated 13.04.2017	File No.01/84/050/00136/AM13
RA. F.No. 35/24/040/00003/AM13	
Re-fixation of norms against the Advance Authorization No. 3510038573 dated 15.06.2012	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 30.01.2017 for refix the norms which was decided by NC in its meeting No. 49/AM14 dated 20.03.2014 against the above said Adv. Authorisation. Accordingly, NC has decided to re-fix the norms as per written comments of TC, Mumbai conveyed vide their letter No.11/412013/Wvg/23 dated 30.01.2014 as under:

Export Product

S.No.	Export Product	Export Quantity
1.	Mill made Industrial work wear woven garments – Summer Pant with flame resistant finish summer pant quilted with fabric made of Meta Aramid, Para Aramid & nylon fibre with white metal compound fibres	30,000 Nos.
2.	Mill made Industrial work wear woven garments – Summer Jacket with flame resistant finish summer jacket quilted with fabric made of Meta Aramid, Para Aramid & nylon fibre with white metal compound fibres	20,000 Nos.
3.	Mill made Industrial work wear woven garments – Winter Pant with flame resistant finish winter pant quilted with fabric made	30,000 Nos.

	of Meta Aramid, Para Aramid & nylon fibre with white metal compound fibres	
4.	Mill made Industrial work wear woven garments – Winter Jacket with flame resistant finish winter jacket quilted with fabric made of Meta Aramid, Para Aramid & nylon fibre with white metal compound fibres	20,000 Nos.

Import Items

S.No.	Import Item	Quantity allowed earlier	Quantity now Allowed
1.	Raw Cotton Natural fibre	69,343 Kgs	118069.11 Kgs
2.	Nylon fibre with white metal compound manmade fibre	1565 Kgs.	2011.515 Kgs.
3.	Vat dyes	1094 Kgs.	1415.138 Kgs.
4.	Flacovan (FR Chemicals)	32241.69 Kgs @ .442 Kg/Kg. of fabric	45488.205 Kgs
5.	Ukadan flame resistant chemicals	3429 Kgs@ .047 Kg/Kg of fabric.	9730.918 Kgs
6.	Silastal flame resistant chemicals	1459 Kgs @ .020 Kg/Kg of fabric	1953.198 Kgs
7.	Silastan flame resistant chemicals	291.78 Kgs @ .004 Kg/Kg of fabric	464.670 Kgs
8.	FR Thread	2100 Kgs.	2693.25 Kgs.
9.	Meta Aramid fibre	11,601 Kgs.	14884.650 Kgs.
10.	Para Aramid Fibre	624 Kgs.	800.250 Kgs.
11.	Litre Furnace Oil	As per fuel policy	As per fuel policy
12.	Polyvinyl Alcohol	73 Kgs.	174.60 Kgs.

The import of Dyes and Chemical (Sl. No.3 to 7) shall be restricted to 26% FOB value within the overall CIF value of the licence in terms of general Note for Textiles at Sr. No.5.

RA concern may take necessary action subject to compliance of other usual conditions.

(94)

Case No 17	M/s. Loyal Textiles Mills Ltd.
Meeting No.01/AM18 dated 13.04.2017	File No.01/84/050/00189/AM11
RA. F.No. 35/24/040/00020/AM11	
Re-fixation of norms against the Advance Authorization No. 3510030915 dated 14.07.2010.	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 10.01.2017 for refix the norms which was decided by NC in its meeting No. 48/AM-14 dated 13.03.2014 against the above said Adv. Authorisation. Accordingly, NC has decided to re-fix the norms as per written comments of TC, Mumbai conveyed vide their letter No.11/412013/Wvg/23 dated 30.01.2014 as under:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed earlier	Quantity now Allowed

1.	98% Cotton and 2% Nylon Fibre with White Metal Compound Blended Dyed Woven Fabrics (120 GSM) with Flame Resistant Finish (Net content of Cotton – 7938 Kgs. & the net content of Nylon Fibre with white metal compound – 162 Kgs.	8100 Kgs	Raw Cotton natural fibre	9724 Kgs. (1.225 Kgs./ Kg. of cotton content of export product)	10001.88 Kgs 1.26 Kgs./ Kg. of cotton content of export product)
			Nylon fibre with white metal compound, Manmade fibre	178 Kgs.	178 Kgs.
			Vat Dyes	@ 1.5% of cotton fabric in export product	@ 1.5% of cotton fabric in export product
			Flacovan flame resistant chemicals	3580 Kgs. (442 gms./Kgs. of fabric in export product)	3329 Kgs. (411 gms./Kgs. of fabric in export product)
			Ukadan flame resistant chemicals	381 Kgs. (47 gms./Kgs. of fabric in export product)	388. Kgs. (48 gms./Kgs. of fabric in export product)
			Silastal flame resistant chemicals	162 Kgs. (20 gms./Kgs. of fabric in export product)	170.1 Kgs. (21 gms./Kgs. of fabric in export product)
			Silastan flame resistant chemicals	32 Kgs. (4 gms./ Kgs. of fabric in export product)	40.5 Kgs. (5 gms./ Kgs. of fabric in export product)
			Furnace Oil	As per general note for fuel policy	As per general note for fuel policy
			Polyvinyl Alcohol	81 Kgs.	81 Kgs.

The import of Dyes and Chemical (Sl. No.3 to 7) shall be restricted to 26% FOB value within the overall CIF value of the licence in terms of general Note for Textiles at Sr. No.5.

RA concern may take necessary action subject to compliance of other usual conditions.

(95)

Case No.	M/s. Citizen Technical Textile Pvt. Ltd.
Meeting No.01/AM18 dated 13.04.2017	File No.01/84/050/067/AM17/DES-V
RA. F.No. 52/24/040/00003/AM17	
Fixation of norms against the Advance Authorization No. 5210041867 dated 21.04.2016	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 13.01.2017 for re-open their above said Adv. Authorisation as the case was rejected by NC in its meeting No. 15/84 dated 21.04.2016. NC decided to defer the case for re-listing on 11.05.2017.	

(96)

Case No. 19	M/s Orient Fashions Exports (India)Pvt.Ltd.
NC Meeting No. 01/AM-18 dt. 13.04.2017	File No. 01/84/162/004/AM18/DES-V
Fixation of norms for export product(1) Style No : 833761 / 833818 Infant Dress in 100% Cotton 21 W Corduroy Printed Woven Fabrics, GSM : 128 + / - 10% (Variation) (2) Style No: 844898 Infant Top in 100% Cotton Printed Poplin Woven Fabrics, GSM : 74 + / - 10% (Variation) (3) Style No : 851946 Infant Dress in 100% Cotton Printed Twill Woven Fabrics, GSM : 94 + / - 10% (Variation) against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.	
Decision: Vide their letter dated 03-04-2017 M/s Orient Fashions Exports (India)Pvt.Ltd.. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

(97)

Case No. 20	M/s. Radnik Exports
NC Meeting No. 01/AM-18 dt. 13.04.2017	File No. 01/84/162/0010/AM17/DES-V
Fixation of norms for export product Ladies Jump Suits, Mfd of 100% Polyester woven Dyed Fabric GSM 115 +/- 10% Analia 11008M-2-01W57HM against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.	
Decision: Vide their letter dated 10-04-2017 M/s. Radnik Exports have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

(98)

Case No. 21	M/s. Modelama Exports Pvt. Ltd.
NC Meeting No. 01/AM-18 dt. 13.04.2017	File No. 01/84/162/0011/AM17/DES-V
Fixation of norms for export product (1) Ladies Blouse Made From 100% Polyester Dyed Woven Fabric Filament Yarn Non Textured width 58" GSM 88 (+/- 10%) Style No. HA368550MI/MP (2) Ladies Blouse Made From 100% Polyester Printed Woven Fabric Filament Yarn Textured width 56" GSM 46 (+/- 10%) Style No. 443811 against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.	
Decision: Vide their letter dated 06-04-2017 M/s. Modelama Exports Pvt. Ltd.. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

(99)

Case No. 22	M/s. Shahi Exports Pvt. Ltd.
NC Meeting No. 01/AM-18 dt. 13.04.2017	File No. 01/84/162/0012/AM18/DES-V
Fixation of norms for export product (1) Mens Jacket Made of 98% Cotton 2% Elastane Corduroy Woven Fabric GSM – 325 (Tolerance Plus or minus 10%) Style No. 1J2313 (2) Ladies Jacket Made of 97% Cotton 3% Elastane Dyed Woven Fabric GSM – 250 (Tolerance Plus or minus 10%) Style No. 3U1968 (3) Ladies Jacket Made of 97% Cotton 3% Elastane Printed Woven Fabric GSM – 250 (Tolerance Plus or minus 10%) Style No. 3U1968 against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.	
Decision: Vide their letter dated 07-04-2017 M/s. Shahi Exports Pvt. Ltd have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

(100)

Case No. 23	M/s. Richa Global Exports Pvt. Ltd.
NC Meeting No. 01/AM-18 dt. 13.04.2017	File No. 01/84/162/0016/AM18/DES-V
Fixation of norms for export product Ladies Dress Made of 94% Polyester 6% Spandex Dyed Knitted Fabric, GSM 240 (+/- 10%) Style No. 447523 against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.	
Decision: Vide their letter dated 12-04-2017 M/s. Richa Global Exports Pvt. Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	